

(2018) 02 CHH CK 0057

Chhattisgarh High Court

Case No: Writ Petition (S) No. 1069 Of 2018

Shivnarayan Tandon

APPELLANT

Vs

Staff Selection Commission And

RESPONDENT

Ors

Date of Decision: Feb. 1, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Yogeshwar Sharma

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing on behalf of petitioner would submit that though the petitioner has been appointed on the post of Constable by order

dated 25.03.2017 and his reply to the notice issued by respondent No. 2 has already been filed but till date the respondent No. 2 has not considered the

case of the petitioner.

2. Be that as it may, the petitioner is at liberty to file representation before the respondent No. 2 who, in turn, shall consider and decide the petitioner's

representation expeditiously preferably within a period of two weeks from the date of receipt of copy of this order on its own merits.

3. It is made clear that this Court has not expressed any opinion on the merits of the matter.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).